

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1023

ANSWERED ON:25.11.2009

MAKING RTI MORE EFFECTIVE

Kumar Shri Vishwa Mohan;Meinya Dr. Thokchom;Pandey Shri Ravindra Kumar

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether only 27 per cent of the applicants gets response under RTI Act;
- (b) if so, the details thereof and the reasons therefor;
- (c) the measures taken up by the Government to make the Act more effective;
- (d) the details of the RTI performance report during the last two years and the current year, State-wise;
- (e) whether posts of information officers either have not been created or lying vacant in the zonal offices of various departments and Public Sector Undertakings as required under the RTI Act;
- (f) if so, the details thereof and the reasons therefor; and
- (g) the action taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): As per Annual Report of the Central Information Commission for the year 2006-07, on an average, authorities under different Ministries disposed off 66% of the requests received under the RTI Act in Year 2006-07.

(c): The Government has given training to public information officers/first appellate authorities, issued various instructions to Ministries/Departments/establishments, published Guides for the Information Seekers, the Central Public Information Officers, the First Appellate Authorities, the Public Authorities etc. so as to ensure effective implementation of the Right to Information Act. The Government also launched publicity campaigns to create awareness about the Act.

(d): The information is not centrally maintained.

(e) & (f): The Act does not require creation of the post(s) of the public information officers. The public authorities, as per provisions of the Act, have designated the officers as public information officers.

(g): Does not arise.